

Subject: Status report w.r.t Orders passed by Hon'ble NGT in OA No. 882/2022 titled as "Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Ors." on 6.11.2023.

The Hon'ble NGT vide its Orders dated 17.03.2022 passed in the matter of OA No. 882/2022 titled as "Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Ors" has considered the report of joint committee regarding remedial measures recommended by the concerned authorities in the States of Punjab and Himachal Pradesh for protection of forest and against illegal falling of trees. District Magistrate, Rupnagar had been asked to file Action Taken Report latest by 30.09.2023. Accordingly, detailed Action taken report was filed by the DC, Rupnagar in the Hon'ble NGT vide e-mail dated 5.10.2023 and the same has been considered by the Tribunal.

Further, the Hon'ble NGT vide its order dated 6/11/2023 has directed respondents for filling their response with all requisite details and copies of the relevant documents regarding the compliance of the order passed by the Tribunal through e-mail.

In compliance to directions given by Hon'ble Tribunal, Sub Divisional Magistrate has called up joint meeting of all stakeholder departments of Distt. Rupnagar and Distt. Una (HP) on 26/12/2023 and the concerned officials were requested to produce the relevant written record along with the requisite documentation. The compliances w.r.t decisions of Hon'ble Tribunal are given as under:-

1. In compliance to NGT orders, the demarcation of chunk of land was conducted by Joint Committee constituted by DC, Rupnagar, and DC Una on 29/8/2023. Accordingly, Tehsildar Nangal has supervised the demarcation work of the demarcation work of the land and fencing of the land has been carried out by the Forest Department of UNA, Himachal Pradesh.
2. As far as action regarding illegal felling of trees is concerned, due action in the form of FIR was initiated by DSP Nangal. The suit challan has also been produced in the court on dated 29/09/2023 and the next date of hearing is on 10/01/2024 in the Court of SDJM, Nangal .
3. An Environmental Compensation of Rs. 1,31,500/- has already been calculated by DFO, Rupnagar and sent to District Forest Office, Una on 07.12.2022. Further, a letter has been written to DFO, Una for taking necessary action regarding recovery of Environmental Compensation and afforestation work vide DFO, Rupnagar letter dated 26.12.2023
4. Strict action has been taken against the defaulters by the District Administration, Rupnagar and SSP Rupnagar and directions of Hon'ble tribunal have been fully complied with.

5. Necessary directions regarding extending immediate help to Himachal Pradesh Forest officials have been issued to SSP, Rupnagar, SDM, Nangal, DFO and other concerned authorities, in order to stop and curb any further violation or encroachment activities .
6. Additional Deputy Commissioner (G) Rupnagar vide letter no. 6929-30 dated 29/08/2023 has issued instructions to SSP, Rupnagar and SDM Nangal that no project shall be undertaken on the provincial land of Village Nikku Nangal without prior approval of Competent Authority under relevant Acts.

Therefore, it is evident that the above compliances have already been implemented by the District Authorities of Rupnagar.


Deputy Commissioner,
Rupnagar